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st IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5724/2020

PANKAJ KUMAR PRASAD

..... Petitioner

Through: Mr. Akshit Sachdeva, Adv.

versus

NATIONAL SEEDS CORPORATION LTD.

..... Respondent

Through: Mr.Pallav Shishodia, Sr. Adv. with

Mr.Ghanshyam Joshi and Mr.Chirag

Joshi, Advs.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

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04.08.2021

This matter is being heard through video-conferencing.

CM No. 24160/2021

Exemption allowed subject to all just exceptions.

The application stands disposed of.

CM Nos. 24157-24159/2021

These applications have been filed by the respondent seeking condonation of delay in filing the counter affidavit to the petition and replies to the applications filed by the petitioner under Section 340 Cr. Pc and for release of gratuity.

Learned counsel for the petitioner has no objection if the delay in filing the counter affidavit/replies to the applications is condoned.

The delay is condoned and the counter affidavit and replies are taken





on record. The applications are allowed and disposed of as such.

I find that the rejoinders to the counter affidavit and replies are already on record.

Pleadings being complete, list the writ petition for hearing on November 30, 2021.

V. KAMESWAR RAO, J

AUGUST 4, 2021/bh